

WWW.LIVELAW.IN
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO *128

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

JURISDICTION OF BSF

***128. SHRI FEROZE VARUN GANDHI;**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the rationale for extending the jurisdiction of the Border Security Force (BSF) from 15 km to 50 km inside the international borders in Punjab, West Bengal and Assam by the Government Notification dated 11 October, 2021;

(b) the rationale for reducing the jurisdiction of BSF from 80 km to 50 km inside the international borders in Gujarat;

(c) whether the Government has taken necessary action/steps in this regard as required under Section 139(3) of the Border Security Force Act, 1968; and

(d) if so, the details thereof and if not, the time by which the Government is planning to do the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO THE LOK SABHA STARRED QUESTION NO. *128 DATED 07TH DECEMBER, 2021.

(a) & (b) The extension in territorial jurisdiction of BSF in some States is aimed at empowering BSF to discharge its border guarding duties more effectively in the wake of use of technology like Dynamic Remotely Operated Navigation Equipment (Drones), Unmanned Aerial Vehicle (UAVs), etc. generally having long range, by anti-national forces for surveillance as well as for smuggling of arms, narcotics and fake Indian currency notes (FICN). It would also help in curbing the menace of cattle smuggling as smugglers take refuge in the interior areas outside the jurisdiction of BSF.

(c) & (d) As required under Section 139(3) of BSF Act, 1968, these notifications have been laid on the table of the Lok Sabha on November 30, 2021. These notifications would be laid on the table of the Rajya Sabha on the day it is included in the list of business.
